# GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:781
ANSWERED ON:26.02.2001
POLLUTING INDUSTRIES
BALIRAM;BHAWANA GAWALI (PATIL);BRIJBHUSHAN SHARAN SINGH;HARIBHAI PARTHIBHAI CHAUDHARY;HARIBHAU MAHALE:RAMANAND SINGH

### Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the names of private/public sector companies/industrial units which are violating environmental rules and laws by discharging hazardous effluents and solid wastes, location-wise;
- (b) the action taken against each such defaulter units;
- (c) whether the Central Pollution Control Board (CPCB) has studied the problem of effluents and solid wastes and issued notices to the polluting industrial units for their closure;
- (d) if so, the details thereof, Statewise and unit-wise;
- (e) whether the CPCB has constituted a committee to fix the norms in this regard;
- (f) if so, the details thereof; and
- (g) the steps taken by the Government to protect environment from such pollution?

## **Answer**

## MINISTER OF ENVIRONMENT & FORESTS (SHRI T.R. BAALU)

- (a) to (d): The names of 53 industrial units (State-wise) falling under the 17 categories of highly polluting industries which are violating environmental norms and the action taken against such defaulting units, including notices issued for their closure by Central Pollution Control Board (CPCB), are given in Annexure.
- (e) & (f): Environmental norms for most of the industries have already been prescribed under Environment (Protection) Act, 1986. However, these norms are reviewed from time to time by the standing Peer & Core Committee and made more stringent if needed from environmental angle.
- (g) The steps taken by the Government to protect environment from such pollution include the following:-
- (i) The Government have identified 17 categories of highly polluting industries, which are being monitored periodically.
- (ii) 24 critically polluted areas have been identified and Action Plans for all the areas have been prepared which are being implemented by CPCB/State Pollution Control Boards(SPCBs).
- (iii) Environmental clearance is made compulsory for certain categories of developmental projects involving public hearing/NGO participation.
- (iv) Environmental audit in the form of environmental statement has been made mandatory for all the polluting industries.
- (v) Preparation of Zoning Atlas for siting of industries based on environmental considerations in various districts of the country has been taken up. So far, 19 such districts have been covered.
- (vi) A Scheme for setting up of Common Treatment Plants (CETPs) in cluster of small scale industrial units has been taken up.89 CETPs projects have been approved which are at various stages of implementation.
- (vii) A Network of Ambient Air (290) and Water (480) Quality Monitoring Stations has been set up throughout the country.
- (viii) Effluent and Emission Standards have been notified under the Environment (Protection) Act for about 80 categories of industries. Besides, standards for ambient air and water quality have also been notified.

- (ix) Environmental Surveillance Squads have been constituted for undertaking surprise inspection of defaulting industries by CPCB/State Pollution Control Boards/Pollution Control Committees.
- (x) In order to manage solid waste from the industries, norms are prescribed by the State Pollution Control Boards.
- (xi) Hazardous waste disposal sites are identified and industries are asked to set up joint disposal facilities for properly disposing the hazardous wastes.

#### **ANNEXURE**

Annexure referred to in reply to part (a) to (d) of the Lok sabha Unstarred Question No.781 for 26.02.2001.

#### STATEWISE STATUS OF THE DEFAULTING INDUSTRIES OF 17 CATEGORIES (As on December 31, 2000)

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S.No. Name and address Category & Status of Pollution Control/ of the industry Whether CU/ Action Taken $\rm PU/SU/CP$ Andhra Pradesh
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- 01. M/s. N.V.R. Co-op Sugars Ltd., SUGAR (CP) Directions issued to the industry Jampani Vemur Mandal, Guntur by SPCB for upgradation of the ETP Dist., Andhra Pradesh and Emission Control System.
- 02. M/s. Kothagundem Thermal Power TPP (SU) Upgradation /retrofitting of ESPs is Station, Paloncha, Khammam expected to be completed by July 2002. Dist., Andhra Pradesh Order placed by the unit to BHEL.

Assam

- 03. M/s Hindustan Fertilizer FERTILISER (CU) All the units except ammonia plant are Corpn. Ltd., Namrup Unit-I closed. The industry has been directed & II, Parbatpur Dibrugarh under Section 5 of EP Act,1986 not to Dist., Assam restart the operation of the closed unit till the requisite pollution control facilities are provided.
- ${\tt O4.\ M/s}$  Bongaigaon Thermal Power  $\,$  TPP (SU) Augmentation of ESPs is in progress. Station, Bongaigaon Assam

Bihar

- 05. Hindustan Copper Ltd., COPPER (CU) Industry visited by CPCB team and Indian Copper Complex, P.O. directions issued under Section 5 of Ghatsila 832 303, Dist. the E(P) Act, 1986 requiring the unit Singhbhum, Bihar to submit the action plan for providing the requisite pollution control facilities.
- 06. M/s Bokaro Steel Plant, IRON & STEEL (CU) Directions issued by CPCB under section Bokaro, Bihar 5 of EP Act, 1986 to the unit for compliance to the emission standards by October 2001.
- 07. M/s Tata Iron & Steel IRON & STEEL (PU) Directions issued by CPCB under section Co. Ltd., Bihar 5 of EP Act, 1986 to the unit for compliance to the emission standards by October 2001.

- 08. M/s Patratu Thermal TPP (SU) Augmentation of ESP in unit No. 10 is Power Station, Patratu, nearing completion.

  Hazaribagh, Bihar
- 09. M/s Bokaro Thermal Power TPP (CU) Installation of ESPs is to be completed Plant (DVC) A, Bokaro, Bihar by June 2001. Work in progress.
- 10. M/s Bokaro Thermal Power TPP (CU) Installation of ESPs is to be completed Plant (DVC) B, Bokaro, Bihar by June 2001. Work in progress

Gujarat

- 11. M/s Yeast Alco Enzymes DISTILLERY (PU) The closure order issued earlier by the Ltd., Palitana Dem Site, State Govt., was withdrawn in view of Bhavnagar Dist., Gujarat the ETP upgradation programme of the industry which has now been completed and the industry is under observation.
- 12. M/s Charotar Sahakari Khand SUGAR (CP) Latest status is being ascertained. Udyog Limited P.O. Palaj 388 465 Tehsil Petlad, Dist Kaira, Gujarat

Haryana

13. M/s Ashoka Distillery & Chemicals, Hathin Fbd.
Gahlab Road, Vill. Hathin Faridabad, Haryana

DISTILLERY (PU) Matter is in the Hon`ble Supreme Court.

Karnataka

- 14. M/s Dakshina Kannhada S.S.K. SUGAR (CU) Industry has provided the ETP and Ltd.,Brahmvar Udupi, S. latest status is being ascertained.
  K. Dist., Karnataka
- 15. M/s Bidar S.S.K. Ltd., SUGAR (CP) Industry has provided the ETP and Bidar, Karnataka latest status is being ascertained.
- 16. M/s Sahakari Sakkare SUGAR (CP) Latest status is being ascertained. Karkhana Niyamit, Aland Taluk, Gulbarga Dist., Karnataka
- 17. M/s Siruguppa Sugars and SUGAR (PU) Matter is in the Hon`ble High Court. Chemicals Ltd., Deshnur Bellary, Bellary Dist., Karnataka

Kerala

18. M/s The Co-operative DISTILLERY (SU) Industry visited by CPCB team and Sugars Ltd., (Distillery Unit) asked to ensure compliance to the Chittur, Palakkad, Kerala standards.

19. M/s The Co-operative Sugars SUGAR (SU) Latest status in regard to compliance Ltd., (Sugar Unit) Chittur, is being ascertained. Palakkad, Kerala

Madhya Pradesh

- 20. M/s. Cox Distillery Naugaon, DISTIILERY (PU) Matter is under process for action Chattarpur, Madhya Pradesh against the unit.
- 21. M/s Chhatisgarh Distillery, DISTILLERY (PU) ETP provided by the unit is not found Khapri, Kunhari Durg, adequate, and further action is Madhya Pradesh under process.
- 22. M/s Bhilai Steel Plant, IRON & STEEL(CU) Directions issued by CPCB under Bhilai, Madhya Pradesh section 5 of EP Act, 1986 to the unit for compliance to the emission standards by October, 2001.
- 23. M/s Orient Paper Mill, PULP & PAPER (PU) Industry visited by CPCB, and ETP Amlai, Madhya Pradesh not found adequate. M.P. State
  Pollution Control Board has accordingly
  issued directions to the industry for
  compliance to the standards.
- 24. M/s Naval Singh Ka Sahkari SUGAR (CP) Zonal Office, CPCB has been requested Shakkar Kharkhana, Burhanpur, to verify the compliance status.

  Madhya Pradesh
- 25. M/s Gwalior Sugar Co., SUGAR (PU) ETP not found adequate. The State Board Gwalior, Madhya Pradesh has been directed by CPCB to ensure compliance by the industry.
- 26. M/s Satpura Thermal Power TPP (SU) MPEB has submitted action plan for Station, Betul, Madhya Pradesh retrofitting of existing ESPs. Work will be initiated after availability of funds from PFC.

Maharashtra

- 27. M/s Niphad S.S.K. Ltd., DISTILLERY (CP) Notice under section (5) of EP Act, Bhausahenagar, Niphad Dist. 1986, issued by CPCB for closure. Nasik, Maharashtra
- 28. M/s Panchaganga S.S.K. Ltd., DISTILLERY (CP) Latest states is awaited. Ganganagar, Hatkanangale,
  Maharashtra
- 29. M/s Karanveer Kakasaheb Wagh DISTILLERY (CP) ETP not found adequate. SPCB directed SSK Ltd., Kakasahebnagar to take action against the unit. Niphad Dist, Nasik, Maharastra
- 30. M/s Terna Shetkari SSK Ltd., DISTILLERY (CP) Latest status is awaited. Terna Nagar Osmanabad Dist, Maharastra

- 31. M/s Chandrapur Super Thermal TPP (SU) All units have ESPs but performance is Power Station Maharashtra not satisfactory. MSEB has decided to State Electricity Board, Dist. install either Bag filter /higher size Chandrapur Maharashtra ESPs in all the units in a phased manner by 2002-2004.
- 32. Koradi Thermal Power Station, TPP (SU) All the units have ESPs but their Maharashtra State Electricity performance is not satisfactory.

  Board, Koradi 441 111, Dist. Augmentation of the ESPs is in progress

  Nagpur Maharashtra and expected to be completed in a phased manner by the year 2003.
- 33. Nashik Thermal Power Station, TPP (SU) All units have ESPs but performance is Maharashtra State Electricity not satisfactory. MSEB has decided to Board, P.O. Eklahare-422 105, install either Bag filter /higher size Maharashtra ESPs in all the units in phased manner by the year 2002-2005.
- 34. Bhusawal Thermal Power Station, TPP (SU) All units have ESPs but performance is Maharashtra State Electricity not satisfactory. MSEB has decided to Board, Deep Nagar 425 307, install either Bag filter /higher size Maharashtra ESPs in all the units in a phased manner by 2005-2006.
- 35. M/s Parli Vaijnath Thermal TPP (SU) All units have ESPs but performance is Power Station Beed, Maharastra not satisfactory. MSEB has decided to install either Bag filter /higher size ESPs in all the units in a phased manner by 2004-2006.

Orissa

- 36. Rourkela Steel Plant FERTILIZER (CU) Matter is in the Hon`ble Supreme Court. (Fertilizer Unit)
  Rourkela 769 011, Orissa
- 37. Paradeep Phosphates Ltd., FERTILIZER (CU) A detailed inspection of the unit has P.O. PPL Township, been conducted by CPCB during September Paradeep 754 145, Dist. 19-23, 2000 for assessment of the Jagatsinghpur, Orissa status in view of the affects of the cyclone and the report has been sent to the Orissa State Pollution Control Board for implementation of the recommendations.
- 38. M/s Rourkela Steel Plant IRON & STEEL (CU) Directions issued by CPCB under (Iron & Steel), Rourkela, Section 5 of EP Act, 1986 to the unit Dist. Sundargarh, Orissa for compliance to the emission standards by October 2001.
- 39. M/s Dharani Sugars and SUGAR (PU) Latest status is awaited. Chemicals Ltd., Nayagarh, Orissa
- 40. M/s Aska Co-operative Sugar SUGAR (CU) Matter is in the Hon`ble Supreme Court. & Chemicals Ltd., Aska,
  Orissa
- 41. M/s Talcher Thermal Power TPP (CU) Augmentation of ESPs in unit no. 5 & 6 Station, P.O. Talcher completed. Augmentation of the remaining Thermal, Dist. Angul, ESPs to be completed in a phased manner Orissa 759 101 by the year 2002.

42. M/s Rourkela Steel Plant TPP (CU) Industry visited by CPCB teams and (CPP-I & II), Rourkela, asked to upgrade the pollution control Sundergarh, Orissa facilities to comply with the standards.

Uttar Pradesh

- 43. M/s Saravasti Kisan Sahakari DISTILLERY (CP) ETP not adequate. SPCB directed to take Chini Mills, (Distillery Unit) action against the unit.

  Nanpara, Baharaich,
  Uttar Pradesh
- 44. M/s Captanganj Distilleries, DISTILLERY (PU) Industry visited by CPCB and asked to Deoria Uttar Pradesh ensure compliance to the standards.

  Latest status is awaited.
- 45. M/s. Obra Thermal Power TPP (SU) None of the unit is provided with ESP. Station, Unit (B) Obra, Due to paucity of funds no action has Sonebhadra, Uttar Pradesh been initiated. Capacity of ash ponds has also been exhausted. Plant authority is not keen to take necessary steps to provide pollution control measures. The proposal for installation of ESPs is pending with World Bank/PFC for financial assistance.
- 46. M/s. Obra Thermal Power TPP (SU) None of the unit is provided with ESP. Station, Unit (A) Obra, Due to paucity of funds no action has Sonebhadra. Uttar Pradesh been initiated. Capacity of ash ponds has also been exhausted. Plant authority is not keen to take necessary steps to provide pollution control measures. The proposal for installation of ESPs is pending with World Bank/PFC for financial assistance.
- 47. M/s. Hardwarganj Thermal TPP (SU) None of the unit is provided with ESP. Power Project, Kasimpur, Due to paucity of funds no action has Aligarh, U.P. been initiated. Capacity of ash ponds has also been exhausted. Plant authority is not keen to take necessary steps to provide pollution control measures. The proposal for installation of ESPs is pending with World Bank / PFC for financial assistance.

West Bengal

- 48. M/s Indian Iron and Steel IRON & STEEL (CU) Directions issued by CPCB under section Company, Burnpur, Burdwan, 5 of EP Act, 1986 to the unit for West Bengal compliance to the emission standards by October 2001.
- 49. M/s Durgapur Steel Plant, IRON & STEEL (CU) Directions issued by CPCB under section Durgapur, W. B.  $\,$  5 of EP Act, 1986 to the unit for compliance to the emission standards by October 2001.
- 50. M/s Shaw Wallace, PESTICIDE (PU) Matter is in the Hon`ble Supreme Court. Haldia, Midnapur, W. B.

- 51. M/s Santaldihi Thermal TPP (SU) Status reviewed in a meeting held on Power Station, Puralia, 31.7.2000. Installation of ESPs nearing West Bengal completion. Capacity of ash pond will be augmented by July 2001 to comply with the standards.
- 52. M/s. Durgapur Thermal Power TPP (SU) ESPs installed are not found Station, Damodar Valley satisfactory. Augmentation of the ESPs Corpn., P.O. Durgapur is expected to be complete by June 2001 713 207 Dist. Burdwan, W.B.
- 53. M/s. Durgapur Projects Ltd., TPP (SU) Unit 6 has adequate ESP. However, ESPs Burdwan, West Bengal are under commissioning in unit nos.

  3,4 & 5. Ash pond capacity is not adequate. Ash pond effluents do not comply with standards. Action taken to excavate the existing pond to create additional capacity.

CU - Central-Public-Sector-Unit CP - Cooperative-Sector-Unit SU - State-Public-Sector-Unit PU - Private-Sector-Unit